

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3013  
ANSWERED ON:11.12.2014  
ATTESTATION OF CERTIFICATES  
Chinnaraj Shri Gopalakrishnan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) Whether the Government has recently dispensed with the requirement of attestation of Certificates by Gazetted Officers/Other Competent Officers and Notaries;
- (b) if so, the details thereof;
- (c) whether the role of Notaries is likely to be affected as a result thereof.; and
- (d) if so, the measures being taken by the Government in this regard?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a) & (b) It is a constant endeavor of the Government to simplify procedures by introduction of self-certification For this, all Central Ministries/Departments as well as State Governments/UTs have been requested to review the existing requirement in this regard and make provision for self-certification, wherever possible.
- (c) & (d) The notaries are doing attestation in accordance with the Notaries Rules. These Statutory Rules have not been changed so far.